

FIR No.556/2020
U/s 392/397/411/120B IPC
& 25/27 Arms Act
PS Rajouri Garden
State Vs. Vishal

12.07.2020

This is an application u/s 437 CrPC for grant of bail of accused Vishal S/o Sh. Shyam Sunder R/o E-425, Inder Enclave, Phase-2, Kirari Suleman Nagarm Delhi.

Present: None for the State.

Ms. Shashi Jaiswal, Ld. Counsel for the applicant/accused Vishal.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case since the other accused and the complainant live in the vicinity, he has no connection with the alleged offence, he is a student pursuing graduation (B.A.), Ld. Counsel has also placed on record statement of marks obtained by accused stating that he has obtained 7.14 SGPA and he is a bright student aged about 20 years who is in custody since 22.06.2020 and his future will be spoiled if bail is not granted.

On the other hand, IO/SI Vikash Fageria in his report, has submitted that the accused Vishal alongwith other three co-accused has committed a serious offence, the robbed money of Rs.8,000/- has been recovered from his possession and he has refused to participate in TIP and he will flee away if released on bail.

Heard. Perused.

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Keeping in view the overall facts & circumstances of the case as well as the age of the accused, that he is a student pursuing his studies and also that he has no previous criminal record, the bail application is allowed. **Accused Vishal is admitted to bail** on furnishing personal bond **in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of Jail Superintendent/Ld. Duty MM concerned** subject to conditions that :

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence and will not contact the complainant or his family.
4. He shall appear before the court on each and every date of hearing.

Accordingly, bail application is disposed of.

Bail bond/surety bonds not furnished.

Copy of this order be also sent to the Jail Superintendent.

Copy of this order be given dasti.



(Aakanksha)

Duty MM/West/Delhi/12.07.2020

FIR No.409/2020
U/s 33 Delhi Excise Act
PS Maya Puri
State Vs. Sarwan

12.07.2020

Present: None for the State.
Ld. Counsel Mr. A. K. Sharma for applicant/accused Sarwan S/o Suresh Kumar.

This is an application u/s 437 CrPC for grant of bail to accused Sarwan S/o Mr. Suresh Kumar.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, he was arrested on 08.07.2020, he belongs to a poor family and is not involved in any other similar case and prayed for grant of bail.

On the other hand, IO ASI Inder Pal has filed reply objecting the above application and stated that he is involved in other case u/s 363/376 IPC which is pending trial.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case and keeping in mind the offence complained of, the bail application is allowed. **Accused Sarwan is admitted to bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of Jail Superintendent/Ld. Duty MM, subject to conditions that :**



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महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

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1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.

Personal bond/surety bond not furnished.

Accordingly, bail application is disposed of.

Copy of order be sent to the Jail Superintendent.

Copy of order be given dasti to Ld. Counsel.

(Aakanksha) जज-05

Duty MM/West/Delhi/12.07.2020

तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi



Prs Counsel for accused
re bond not received

deport not received
Prs Counsel for report on 12.7.20

FIR No.380/20
U/s 302/34 IPC
PS Tilak Nagar
State Vs. Kamran

12.07.2020 (Through VC)

Present: None for the State.
Ld. Counsel Mr. Akshit Grover for accused ~~Aam Sharma~~ ^{Kamran}
(advakshit.ag@gmail.com).

This is an application moved on behalf of accused for not sending him to Rohini Jail.

Reply of Addl. Superintendent, Rohini Jail has been received. A copy of it has been sent to Ld. Counsel for accused, who has replied through email. Let a printout of the reply be taken out and affixed with the record.

Heard. Perused.

Ld. Counsel for accused has filed his application stating that accused Kamran S/o Md. Israr was sent to JC in Mandoli Jail for quarantine and now as per rules of sending the accused according to alphabetical order, he is going to be transferred to Rohini Jail. Accused has an apprehension that he might be harmed or killed in Rohini Jail as one of the brother of deceased is also languishing there. Addl. Superintendent, Rohini Jail has sent a reply stating that the accused has not disclosed the name of the person from whom he fears his life and that after completion of quarantine period due to norms adopted for COVID-19, the accused has to be transferred according to alphabetical police of PHQ. It is also submitted on behalf of Rohini Jail that if the accused gives his grievance and the name of

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the person from whom he has threat of life, then the Jail Authorities are capable to handle such type of situation by keeping them in a separate ward after identifying the deceased person's brother. Ld. Counsel for accused has submitted the name of the person from whom he fears threat of his life, as Parveen R/o Khyala.

Heard. As per the report of Addl. Superintendent, Central Jail No.10, Rohini Jail, the power to transfer or not to transfer an accused in a jail is an executive function which lies solely within the domain of Jail Superintendent or under his authority. **Thus, Jail Superintendent, Rohini Jail is directed to take note of grievance of accused and accordingly take action as per rules.**

The application is disposed of.

Let a copy of this order be sent to Jail Superintendent of both Rohini Jail and Mandoli Jail as well as to Ld. Counsel for accused on his email id as stated above.



(Aakanksha)

Duty MM/West/Delhi/12.07.2020

FIR No.011236/2020
U/s 379 IPC
PS Tilak Nagar
State Vs. unknown

12.07.2020

Present: None.

This is an application for release of vehicle bearing No.DL 11 SK 9801 on superdari to registered owner Mr. Happy Taneja. However, reply has been received on behalf of HC Sumer Singh together with copy of order dated 04.07.2020 stating that the above vehicle has already been handed over to registered owner on superdari vide order dated 04.07.2020 passed by the Court of Ld. MM-04, West District, Tis Hazari, Delhi. Perusal of order dated 04.07.2020 reveals that the above vehicle bearing No.DL 11 SK 9801 was ordered to be released to applicant on superdari subject to verification and other conditions as mentioned in the said order. As per the report of HC Sumer Singh, in compliance of order dated 04.07.2020, the above vehicle has already been handed over to the applicant. Thus, nothing remains to be pursued in this application.

Accordingly, the above application is disposed of.



(Aakanksha)

Duty MM/West/Delhi/12.07.2020

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 012202/2020
PS : Nangloi
State Vs. Sachin S/o Shri Anil Kumar
U/s 379/411 IPC

05.07.2020

Present : Ld. APP for the State.

None for the accused/applicant.

No reply filed. IO is directed to file reply.

List the matter for consideration on 12.07.2020.


(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
05.07.2020.

12/07/2020

Po: None.

No report filed by the IO concerned

Let fresh report be called from
IO concerned for 14/07/2020.


DMM West Dist
12/07/2020

महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

eFIR No. 012202/2020
PS : Nangloi
State Vs. Sachin S/o Shri Anil Kumar
U/s 379/411 IPC

05.07.2020

Present : Ld. APP for the State.

None for the accused/applicant.

No reply filed. IO is directed to file reply.

List the matter for consideration on 12.07.2020.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
05.07.2020.

12/07/2020.

Pr: None

No report filed by the DO concerned

Let fresh report be called from
DO concerned for 14.07.2020

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DMM/West/Delhi
12/07/2020

महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

FIR No.665/2020
U/s 33/38/58 Delhi Excise Act
PS Khyala
State Vs. Ritik @ Kale

12.07.2020


Present: None for the State.
Mr. A. K. Sharma, Ld. Counsel for accused Ritik @ Kale.

This is a bail application filed u/s 437 CrPC. However, it is noticed that several opportunities have been granted but no reply has been received by IO/SHO concerned. Niab Court is directed to contact IO/SHO concerned for reply.

It has been brought to the notice of undersigned by Niab Court that HC Harphool PS Khyala has informed that he has not received any bail application for reply. **Accordingly, let a soft copy of this bail application together with this order sheet be sent to concerned IO/SHO directing him to file a reply without any failure on or before 14.07.2020.**

Be put up for reply on 14.07.2020.

Copy of this order be given dasti to Ld. Counsel.


(Aakanksha)

Duty MM/West/Delhi/12.07.2020

MM Mania Court-05
जीत हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

IN THE COURT OF

Duty

M.M. TIS HAZARI

COURT, DELHI

In the matter of:

State vs

Deepak

840/20 for report
10/12/20

FIR No. 736/2020
U/S: 32/38 Delhi Ex Act
P.S. Nihal Vihar
Sent to jail 10/07/2020

W
DMM

IST APPLICATION FOR BAIL

Sir, Madam

It is submitted as under:

1. That the above said accused has been falsely implicated by the local police officials of P.S. *Nihal Vihar*
2. That the accused in J.C. since *10/07/2020*
3. That the no useful purpose will be served to allow to remain the accused in J.C. any more with the company of hard core criminals.
4. That the all the police investigation have been completed in all respect and the accused is no more required by the police for this purpose.
5. That the applicant/accused belongs to a respectable family and is not a previous convict or habitual offender and have clean past antecedents.
6. That the accused is the only bread earner of his family members.
7. That the accused further undertakes if he is admitted to bail he will produce the surety to the satisfaction of the court concerned.

12/07/2020

P.S. More

Report not received

Let fresh report be called for 14/07/2020

DMM West Delhi
महानगर दक्षिणी दिल्ली न्यायालय-05
12/07/2020
Tis Hazari Courts, Delhi

therefore prayed that the applicant/accused may be admitted to bail in the interest of justice.

Applicant/Accused
in J.C.

Through

Delhi
dated: 10/07/2020

Manu Adv.

Counsel

MANU
Advocate
D-814/10
N-2 Old Malkhan Gate,
Tis Hazari Courts, Delhi-110054